(d) if so, to what extent the two-tier check by Government would curb illegal mining?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (d) Yes, Sir. The proposal is presently under consideration of Group of Ministers. The details will be available once the matter is finalised.

Students benefited from Scholarship Schemes

2105. SHRI TARUN VIJAY: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the community-wise breakup of students who took benefit of scholarship schemes of the minorities during the last three years;
- (b) whether the Ministry aims for proportionate distribution of scholarship to children of different communities, as per their ratio in population and if so, how it would be ensured;
 - (c) the ratio of girl students benefited from such schemes; and
- (d) whether these schemes are also extended to minority community of Jammu and Kashmir, Punjab, Nagaland and Mizoram?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Minority community-wise details of beneficiaries benefited under the Pre-Matric, Post-Matric and Merit cum Means based scholarship schemes during the last three years are given in the Statement (See below).

- (b) The scholarships have been allocated equitably among the students of various minority communities, notified under section 2(c) of the National Commission for Minorities Act, 1992, throughout the country based on the State/UT-wise ratio of population of the minority communities based on 2001 census.
- (c) The percentage of girls benefited under these schemes during the last three years is annexed.
- (d) Benefits of these schemes are extended to the five religious communities namely, Muslims, Christians, Sikhs, Buddhists and Zoroastrians (parsis) which have been declared as minority communities under section 2(c) of the National Commission for Minorities Act, 1992, regardless of the states in which they stay.

Statement

Community-wise details of students benefited under scholarship schemes during the last three years

| Community | Year | | | | | | | | |
|-------------|-------|---------|--------|---------|---------|---------|---------|---------|--|
| | | 2007-08 | | 2008-09 | | 2009-10 | | Total | |
| Muslim | | 31911 | | 553429 | | 1655952 | 2241292 | | |
| Christian | 6730 | | 72705 | | | 238187 | 317622 | | |
| Sikh | | 270 | 1 | 61517 | | 162029 | 226247 | | |
| Buddhist | | 784 | | 21342 | | 72836 | 94962 | | |
| Parsi | Ö | |) | 132 | | 441 | 441 573 | | |
| Total | 42126 | | | 709125 | | 2129445 | 2880696 | | |
| | Male | Female | Male | Female | Male | Female | Male | Female | |
| | 22767 | 19359 | 345719 | 363406 | 1078858 | 1050587 | 1447344 | 1433352 | |
| % of Female | 45.95 | | 51.25 | | 49.33 | | 49.76 | | |

Annual reports and audited accounts of NCLM

2106. SHRI MOHAMMED ADEEB: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it is a fact that the annual reports and audited accounts of the National Commission for Linguistics Minorities (NCLM) are required to be laid in Parliament;
- (b) if so, the details of financial years in respect of which such reports have been laid, so far;
- (c) the details of financial years in respect of which the reports have not been laid, so far along with the reasons therefor;
 - (d) by when the same is likely to be done; and
 - (e) the action being taken to revamp the system?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) Article 350B(2) of the Constitution of India enjoins responsibility on